THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(Through web-based video conferencing platform)

CP (IB) No. 144/Chd/Hry/2020

Under Section 7 of the Insolvency and Bankruptcy Code, 2016

In the matter of:

Reliance Commercial Finance Limited ...Petitioner-Financial Creditor

Vs.

Radiant Hues CRM Solutions Private Limited …Respondent-Corporate Debtor

In view of the call given by the Punjab and Haryana High Court Bar Association (Regd.) and also the letter dated 01.02.2021 issued by the Company Law Tribunal Bar Association, Chandigarh (Regd.), the Members of the Bar abstained from virtual hearing of the Court work today.

2. The matter is relisted for hearing on 16.04.2021.

Sd/-
Court Officer

February 01, 2021
rk